

(10)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 809/89
T.A. No.

198

DATE OF DECISION 15-10-1991

Arvind Trayambak Mahable

Petitioner

Mr. M.A. Mahalle

Advocate for the Petitioner(s)

Versus

DG of All India Radio and others

Respondent

Mr. A. I. Bhatkar

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.Y. Priolkar, Member(A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

(M.Y. PRIOLKAR)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.809/89

Arvind Tryambak Mahabale,
O/3, Sharadashram,
Bhavani Shankar Road,
Dadar,
Bombay - 400 028.

.. Applicant

vs.

1. Director General of
All India Radio,
Akashwani Bhavan,
Parliament Street,
New Delhi - 110 001.
2. Director,
Audience Research of
All India Radio,
P.T.I. Bldg.,
2nd Floor, Parliament St.,
Room No.12,
New Delhi - 110 001.
3. Station Director,
All India Radio Broadcasting House,
Backbay Reclamation,
Bombay - 400 020.
4. Shri H.Hanumantrao,
Dy.Director,
Audience Research,
Broadcasting House,
Backbay Reclamation,
Bombay - 400 020.
5. Station Director,
All India Radio,
Ahmedabad,
Ashram Road,
Ahmedabad. .. Respondents

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)

Appearances:

1. Mr.M.A.Mahalle
Advocate for the
Applicant.
2. Mr.A.I.Bhatkar
for the respondents.

ORAL JUDGMENT: Date: 15-10-1991
(Per M.Y.Priolkar, Member(A))

This application had been filed against an order transferring the applicant from Bombay to Ahmedabad. Today Mr.M.A.Mahalle, learned counsel for the applicant stated that the applicant is not interested in pursuing ~~in~~ this application

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and seeks permission to withdraw this application. Mr.A.I.Bhatkar, who is present on behalf of the respondents has no objection.

2. The application is accordingly permitted to be withdrawn as per the request of the applicant.

3. O.A.809/89 is accordingly disposed of as withdrawn. No order as to costs.


(M.Y.PRIOLKAR)
Member(A)

MD